

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3951 of 2020

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Tarkeshwar Ganjhu @ Jai Tarkeshwar Ganjhu. ....**Petitioner**  
Versus  
The State of Jharkhand. ....**Opposite Party**  
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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. Sabyasanchi, Advocate  
For the State : Mr. Shekhar Sinha, APP  
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02/27.07.2020 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Simaria P.S. Case No. 102 of 2017.

The informant was waylaid by the miscreants and his bag containing cash and other articles were looted. The petitioner seems to have been implicated on the confession of co-accused-Sunil Munda, who has already been granted bail by this Court in B.A. No. 247 of 2018. There does not appear to be any recovery from the conscious possession of the petitioner. The petitioner is in custody since 1.6.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Principal District & Sessions Judge, Chatra in connection with Simaria P.S. Case No. 102 of 2017.

(Rongon Mukhopadhyay, J)

*Rakesh/-*